

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No. 3590/2022 passed by the High Court of Delhi at New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

( IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 104033/2023 - EXEMPTION FROM FILING O.T., IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 104038/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. N.Hari Haran, Sr. Adv.  
Mr. Vivek Jain, AOR  
Mr. Abhinav Jain, Adv.  
Ms. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Siddhant Sahay, Adv.  
Mr. Vaibhav Yadav, Adv.  
Mr. Shadan Farasat, Adv.  
Ms. Warisha Farasat, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned senior counsel for the petitioner submits that two medical reports relating to the petitioner have been filed and one

more medical report is to be filed. The petitioner is permitted to file the same on furnishing a copy to the learned Additional Solicitor General appearing for the respondent.

Learned ASG may secure instructions on the same.

List the matter on 24.07.2023.

In the meantime, the interim bail which has been granted on 26.05.2023 stands extended till the next date of hearing.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR